

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION NO. 18 (RE-2003)/ 2002-2007

NEW DELHI, THE 6th AUGUST, 2003.

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992) read with 1.1, 2.1 and 2.4 of the Export and Import Policy, 2002-2007, the Central Government hereby makes the following amendments in the Schedule 2 ITC(HS) Classification of Export and Import items , 2002-2007.

2. In the list of companies indicated in appendix 5B of the Notification No. 3 (RE-2003)/2002-2007 dated 31st March, 2003 , the names of the following two companies are added at S. No. 16 and 17.

S. No. 16. M/s Fertilizers and Chemicals Travancore Ltd., Cochin

S. No. 17 M/s Gujarat Narmada Valley Fertilizer Company Ltd., Bharuch.

This issues in Public interest.

(L. MANSINGH)

DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

Copy to all concerned, by order etc.

(M.C. Jauhari)
Jt. Director General of Foreign Trade